

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No. 240/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M

Name of the Company		West Bengal Essential Commodities Supply Corporation Ltd	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ramesh chandra preeti, Adv
Manjori kabi, Adv
Sunkita kabi, Adv
Balaram Pandit. Adv.

UBOI

Sunkita kabi
24/10/2017

Susanta Dutta
Sanjay Saha,
Advocates

for WBECSCLtd.

Saha
24/10/17

ARUN GUPTA, FCA
MAHVA SINGHA, CS

Financial Creditor Applicant
on behalf of IRP

Arjun Gupta
24/10/17

ORDER

Ld. Pr. CA on behalf of IRP as well as Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Pr. CA for the Resolution Professional has filed progress report, which may be taken on record.

Ld. Counsel for the corporate debtor informed that claims of all the financial creditors has been settled by payment of one-time settlement and the amount has been paid. Ld. Advocate for the corporate debtor has not filed the affidavit in proper format. He is directed to file affidavit annexing all the documents and thereafter Interim Resolution Professional submit his report within 7 days.

List on 08/11/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)